## 62 Written Answers [RAJYA SABHA] to Unstarred Questions

(d) As per Ministry of Heavy Industries & Public Enterprises, the Central Government has undertaken the task to develop a 'National Electric Mobility Mission Plan' (NEMMP)-2020 to encourage reliable, afordable, electric and hybrid vehicles in the country

## Approval for Conservation of Biodiversity Rich Areas in Kerala

2039. PROF. P.J. KURIEN: Will the MINISTER OF ENVIRONMENTAND FORESTS be pleased to state:

(a) whether Government has received any project proposal from the State Government of Kerala on conservation of biodiversity rich areas of UdumbancholáFaluk in Idukki District for approval;

(b) if so, the details thereof and current status of the same; and

(c) the time-frame by when Government proposes to convey its approval to the said project, which has been commented as a 'Model Conservation Programmeby Dr Madhav Gadgil Panel on Western Ghats Ecology?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENTAND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) Information is being collected and will be placed on the Table of the House.

## **Development of CFR on Priority Basis**

2040. SHRI DHIRAJ PRASAD SAHU:Will the minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the State Forest Departments have been directed by the Union Government to implement the Forest RightsAct in right earnest;

(b) whether development of Community Forest Resources (CFRs) is included in such direction;

(c) if so, the details of the findings of monitoring reports of the Ministry of ar, in this regard; and

(d) the details of concrete steps taken by the Union Government for development of CFR on a priority basis, and their outcomes so far?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENTAND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d)Yes, Sir. The Ministry of Tribal Affairs, being the Nodal Ministry for implementation of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights)Act, 2006, also known as Forest RightsAct (FRA), 2006 has issued directions to the State Governments from time to time for implementation of theAct. This Act has to be implemented by State Government in accordance with the provisions of FRA, 2006 which*inter alia* provides for recognition of individual as